

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

6
Tribunal's Orders

Per Tribunal

Placed For Circulation
For AI / IR on 19/10/93.

Rajwan Shrivastava
Dy. Registrar

for

Dated: 19.10.93.

Shri A. Ansari, Counsel for
the applicant.

Notice before admission,
returnable on 1.11.93.

Dasti.

(M.S. DESHPANDE)
V/c.

~~order/Injunction~~ attached
to ~~the~~ respondent (s)
on ~~24/10/93~~

Notice issued to
the Respondents
on 21/10/93.

J

1-11-93

Mr. A. Ansari, Counsel for applicant.
Mr. Praful Bhatnagar, Personnel
Officer, Western Railway, appears on
behalf of respondents and states
that their Counsel Mr. A.L. Kasture
is not well and requests for an
adjournment.

Adjourned to 12-11-93.

as
(Lakshmi Swaminathan) (M.Y. Pradkar)
M(J) M(A)

2

Dated: 12-11-93.

Mr. A. Ansari for the
applicant. Mr. A. L. Kasturey for
the respondents.

Mr. Kasturey prays for some
more time to file the reply of
the respondents. He may do so within
four weeks with a copy to the applicant
who may file his rejoinder within
two weeks thereafter with a copy to
the respondents.

Keep the case for admission
and interim relief on 7.1.1994.

Meanwhile, by way of interim
relief, we direct that in case
anyone junior to the applicant
in the Seniority list is promoted
to the Higher post without
considering the applicant also,
such promotion will be subject
to the final outcome of this
application.

The applicant is also given
liberty to implead the persons
junior to him who have already
been promoted.

(Lakshmi Swaminathan)
M(T)

(M. Y. Pralokar)
M(A)

11-12-11-93
order/Judgement despatched
to Applicant-respondent(s)
on 2-12-93

CSH
3/12

Rel
A 2/11/94
to TIL

Dated: 7-1-94

Shri A. Ansari, Counsel for
the applicant. Shri A.L. Kasturey, Counsel
for the respondents.

Shri Kasturey wants some
more time to file reply. Three weeks
time granted to file reply, Two
weeks thereafter for filing rejoinder.
Adjourned to 14-2-94 for admission
hearing.

JS
(Lalshmi Swaminathan)
m(J)

N. K. Verma
(N. K. Verma)
m(A)

M

Date 14-2-94

M. A. Ansari, Counsel for
applicant.

M. A. L. Kasturey, Counsel for
respondents.

Reply not filed.

Adjourned:

RC,
@
P6/2

Reply within six weeks

The matter be listed before Registrar
on 2-6-94 for completion of pleadings
and thereafter keep in time chart
~~DK~~ Interim Relief already
granted to continue.

M. R. Kolhatkar

(M. R. KOLHATKAR)
M(A)

M. S. Deshpande
ve.

(4)

14/1/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 18/2/94

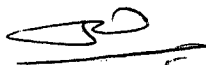
By 24/2/94

Dated : 2-6-1994.

Mr. Ansari, Counsel
for the applicant.

Mr. A.L. Kosturey,
Counsel for the Respondents.
He prays to grant some
time for filing reply.

S.O. to 9-8-1994 as
the last chance.



Dy. Registrar

Dated : 9-8-1994.

Mr. Ansari, Counsel
for the applicant.

Mr. Kosturey, Counsel
for the Respondents has
filed reply today which
is taken on record and
has served copy of the
same on the Counsel for
the applicant.

The matter be
remitted in sine-die list.
At the time of fixing the
date of hearing notice
may be issued to R-2
and Counsel for the applicant
(reply if any filed
within one month may be
taken on record).



Dy. Registrar

Recd registrar from
applicant on 30/3/95.

Per Tribunal

The matter is taken out
from one-day list for
final hearing on 19.3.96.
Give notice to the parties.

[Signature]
3/11

Notices issued to
applicants on
29/1/96.

[Signature]
30/1

Notice dated 29.1.96
issued to applicant No 1
lead books unserved
on 12.2.96. The same is
placed in 'c' folder.

[Signature]
12/2/96

Per Tribunal

Date: 19.3.96

As there will be no Division
Bench, the matter fixed on
before the Tribunal is adjourned for
Admission hearing / directions / orders /
final hearing on 7-8-96

Inform the advocates / Parties
accordingly.

[Signature]
Dy. Registrar

Per Tribunal

Date: 7/8/96

As there will be no Division
Bench, the matter fixed on 7/8/96
before the Tribunal is adjourned for
Admission hearing / directions / orders /
final hearing on 11/12/96

Inform the advocates / Parties
accordingly.

[Signature]
Dy. Registrar

Per Tribunal

Date: 11/12/96

As there will be no Division
Bench, the matter fixed on 11/12/96
before the Tribunal is adjourned for
Admission hearing / directions / orders /
final hearing on 19/3/97

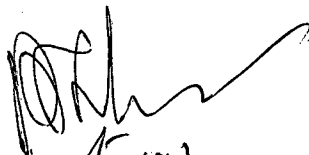
Inform the advocates / Parties
accordingly.

[Signature]
Dy. Registrar

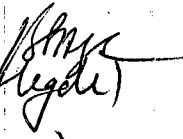
Dated: 19.3.97 (16)

None for the parties

Adjourned to 2.7.97

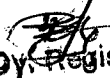

(P.P. Suvastava)

M(A)


(B.S. Hegde)

M(T)

MS

~~Per Tribunal~~
~~Applicant in Person/by Name~~
~~Advocate/Respondent by Signature~~
~~Council~~
~~The matter adjourned to~~
~~For~~

Dy. Registrar

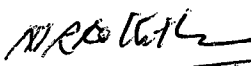
2/4/94 - 21

Shri Ansari, Advocate
for Applicant is no more.
Shri A.L. Kasturey for
Respondents.

Issue notice to Applicant
to appear on 14/10/97.
The matter is adjourned
to 14/10/97.

Notices issued to
Applicant/Respondents on
7.7.97

9/7/97


(M.R. Kolhatkar) (B.S. Hegde)

M(A)

M(T)

alip.

Per [illegible]

Date, 14.10.97

in person by None

/ Respondent by A. K. Kastury

24¹²/₉₇

For want of time

the matter adjourned to 24-12-97
for Final Hearing

Dy. Registrar

Dated: 24-12-97 (12)

None present for the parties.

Notice issued to the applicant has been returned unserved as "not found". The applicant has not appeared before the court to engage any other Advocate. Hence, in the circumstances, the application is dismissed for non-prosecution. No costs.



(P. P. Srivastava)

m.j.

M(A)



(R. G. Vaidyanath)

V/C

Order/Judgement despatched
to Applicant, respondent (s)
on 24/12/97

27/01/98